

01 M.Cr.C.42026/2020

**HIGH COURT OF MADHYA PRADESH**

**M.Cr.C.42026/2020**

**(Jaideep Sharma vs. State of M.P.)**

**Gwalior, Dated: 20.11.2020**

Shri Sushil Goswami, learned counsel for the applicant.

Shri Rajiv Upadhyay, learned Panel Lawyer for respondent/State.

Matter is heard through Video Conferencing.

This is the **second** bail application u/S.439 Cr.P.C filed by the applicant for grant of bail. The first application was dismissed as withdrawn on 14.09.2020.

It is submitted by learned counsel for the applicant- **Jaideep Sharma** that the applicant is in custody since 04.07.2020 in connection with Crime No.94/2020 registered at Police Station Malanpur, District Bhandf for the offence punishable under sections 377, 506 of IPC and section 3/4 of POCSO Act.

Learned counsel for the applicant submitted that the allegations levelled against the applicant are not corroborated by medical evidence, rather there was no any injuries found on the private part of the victim. Now, investigation is complete and charge sheet has been filed and the conclusion of trial will take its own time, hence prayed for grant of bail. He further undertakes to abide by all the terms and conditions of guidance, circulars and directions issued by Central Government, State Government as well as Local Administration regarding measures in respect of COVID-19 Pandemic and maintain

hygiene in the vicinity while keeping physical distancing.

*Per contra*, State Counsel has vehemently opposed the bail application and has submitted that the case is registered under sections 377, 506 of IPC and section 3/4 of POCSO Act, therefore, prayed for rejection of the bail application.

Heard learned counsel for the parties at length through Video Conferencing and considered the arguments advanced by them and perused the available case-diary. On asking about the medical report of victim, learned counsel for the State has conveyed that as per medical report, no injury was found on the private part of the victim.

In view of the aforesaid and considering the arguments advanced by learned counsel for rival parties and also looking to the age of the applicant, i.e., 19 years, without commenting upon the merits of the case, the application is allowed and it is hereby directed that the applicant shall be released on bail on her furnishing personal bond in the sum of **Rs.75,000/- (Rupees seventy five thousand only)** with one solvent surety of the like amount to the satisfaction of the Court concerned for his regular appearance before the Court concerned on the dates fixed by the Court concerned.

In view of COVID-19 pandemic, the Jail Authorities are directed that before releasing the applicant his Corona Virus test shall be conducted and if it is found negative, then the concerned local Administration shall make necessary arrangements for sending the applicant to his house, and if his test is found positive then the

applicant shall be immediately sent to concerning hospital for his treatment as per medical norms. If the applicant is fit for release and if he is in a position to make his personal arrangements, then he shall be released only after taking due travel permission from local administration. After release, the applicant is further directed to strictly follow all the instructions which may be issued by the Central Government/State Government or Local Administration for combating the COVID-19. If it is found that the applicant has violated any of the instructions (whether general or specific) issued by the Central Government/State Government or Local Administration, then this order shall automatically lose its effect, and the Local Administration/Police Authorities shall immediately take him in custody and would send him to the same jail from where she was released.

This order will remain operative subject to compliance of the following conditions by the applicant/s :-

1. The applicant/s will comply with all the terms and conditions of the bond executed by him/her;
2. The applicant/s will cooperate in the investigation/trial, as the case may be;
3. The applicant/s will not indulge himself/herself/themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant/s shall not commit an offence similar to the offence of which he/she is accused;

5. The applicant/s will not move in the vicinity of complainant party and applicant/s will not seek unnecessary adjournments during the trial;

6. The applicant/s will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and

7. The applicant/s will inform the SHO of concerned Police Station about his/her/their residential address in the said area and it would be the duty of the State Counsel to send **E-copy** of this order to SHO of concerned Police Station for information.

Application stands allowed and disposed of.

**E- copy** of this order be sent to the trial Court concerned for compliance, if possible for the office of this Court.

Certified copy/ e-copy as per rules/directions.

**(Rajeev Kumar Shrivastava)**  
**Judge**